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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi: The 8th November, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2574(F.No. 404/101/78-ITCC): In pursuance of sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961) and in supersession of the Notification of the Government of India in the Department of Revenue and Banking No. 1390(F.No. 404/154/76-ITCC) dated 14.7.1978 the Central Government hereby authorises Shri A.C. SENI being a gazetted officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri A.C. SENI takes over charge as Tax Recovery Officer.

Sd/-  
(E. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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*A. C. Sen*

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ASSISTANT DIRECTOR (RS&F).

\* SENI \*